

03.07.2020

(Through Video Conferencing at 11.45 am)

Present : None for the State.

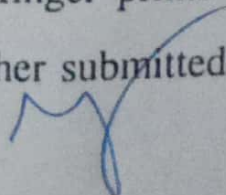
IO/HC Vikender, W/SI Sharmila Yadav alongwith female Kumkum, Counselor Ms. Sushila & Magdleen Marin, Incharge of Swadhar Greh, Bapnu Ghar, All India Women's Conference at 6, Bhagwan Das Road, New Delhi, all joined through CISCO webex.

Mr. Mayank Aggarwal, Trainee Judge, joined through CISCO Webex.

Incharge Magdleen Marin submitted that their institute is an NGO which runs under woman and child department for rehabilitation of females. Counselor submitted that the lady (Kumkum) is a deaf and dumb and during counseling through sign language, it came to know that her husband is also deaf and dumb and she got married three years ago. She also submitted that female is getting desperate to return to her home. Female is not able to tell her permanent residential address even through sign language.

The undersigned also tried to communicate with the female through counselor but she is incomprehensible.

IO HC Vikender requested that the said female may be allowed to go to Pragati Maidan for getting the particulars of her Adhar Card and for that female is required to give her finger prints for the purpose of getting her address particulars. It is further submitted that if her address



particulars are obtained, then there is no requirement to send female to Nirmal Chhaya for further custody.

The particulars of Adhar Card is required for knowing the identity of female and for that purpose finger prints are required to be taken at the office at Pragati Maidan. So, request of IO is allowed.

Incharge of Swadhar Greh, Bapnu Ghar, All India Women's Conference at 6, Bhagwan Das Road, New Delhi is directed to allow the female to be taken by IO alongwith the female police official.

IO is also directed to take the female at the above said place alongwith one female police official for the above said purpose.

Under these circumstances, the present application stands disposed off.

One copy of order be uploaded on Delhi District Court website. Copy of order be sent to the e-mail of SHO PS Sadar Bazar & Incharge of Swadhar Greh, Bapnu Ghar, All India Women's Conference. The printout of the application and order be kept for records.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/03.07.2020

03.07.2020

(Through Video Conferencing at 11.10 am)

This is an application for grant of interim bail to the accused.

Present : None for the State.

Mr. Ashish Kumar Ojha, Id. Counsel for accused joined through Cisco Webex.

Mr. Mayank Aggarwal, Trainee Judge, joined through Cisco Webex.

This is an application for grant of interim bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 16.06.2020. Ld. Counsel further argued that accused is not involved in any other case. He further argued that due to pandemic COVID-19, lenient view may be taken against him and he may be released on interim bail as per the directions of the 'High Powered Committee' of Hon'ble High Court of Delhi.

Reply of IO has been filed electronically. Perusal of reply shows that applicant/accused has not involved in any other case and investigation of the present case is at initial stage.

Submissions heard. Perused.

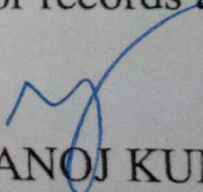
Considering that accused is in J/C for more than 15 days and he is also not involved in any other case, so in view of direction of the '**High Powered Committee**' of Hon'ble High Court of Delhi, accused is granted interim bail for a period of 45 days from the date of his release from custody, on furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent subject to the following conditions:-

- 1. That he shall surrender before the authorities concerned after the expiry of 45 days from the date of release.*
- 2. That he shall not indulge in similar offences or any other offences in the event of his release on bail.*
- 3. That he shall not tamper with evidence in any manner.*
- 4. That in case of change of his residential address, he shall intimate the Court about the same.*

Accused be released from J/C, if not required in any other case.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines. The printout of the application, reply and order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-6(C)/THC/Delhi/03.07.2020

Case No. 339/20
Mohd. Kashif Vs Mohd. Uvaish

03.07.2020

(Through Video Conferencing at 11.20 am)

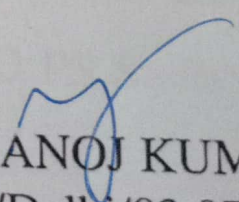
File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Mr. Manu Sishodia, Id. Counsel for complainant, joined through CISCO webex.

Mr. Mayank Aggarwal, Trainee Judge, joined through CISCO Webex.

Arguments on the application u/s 156 (3) Cr.P.C. heard.

Put up for orders/ clarifications on 03.08.2020.


(MANOJ KUMAR)
MM-6(C)/THC/Delhi/03.07.2020

03.07.2020

(Through Video Conferencing at 12.25 pm)

This is an application seeking permission for disposal of case property.

Present : None for the State.

HC Dharampal, MHC(M) PS Sadar Bazar joined through CISCO webex.

Mr. Mayank Aggarwal, Trainee Judge, joined through CISCO Webex.

At this stage, MHC(M) wants to withdraw the present application as it does not pertain to this Court.

Heard. Request is allowed.

Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the application and order be kept for records.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/03.07.2020

03.07.2020

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HC Dharampal, MHC(M) PS Sadar Bazar joined through CISCO webex.

Mr. Mayank Aggarwal, Trainee Judge, joined through CISCO Webex.

None for the claimant.

HC Dharampal MHC(M) submitted that the present application could not be filed earlier as the status of the case and orders/judgements are not traceable in their records.

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website. Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the application and order be kept for records.

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(MANOJ KUMAR)
MM-6(C)/THC/Delhi/03.07.2020

FIR NO. 131/19
PS Civil Lines
Case No. 12540/19
State Vs Vikas Jha

03.07.2020

(Through Video Conferencing at 12.45 pm)

File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None for the State.

Mr. Pulkeet Jain, Id. Counsel for accused Vikas Jha, joined through CISCO webex.

Mr. Mayank Aggarwal, Trainee Judge, joined through CISCO Webex.

Ld. Counsel for accused has requested that he may be allowed for addressing arguments on the point of charge.

The other accused/parties have not joined through video conferencing. So, the present matter is adjourned.

Be put up for purpose fixed on 14.08.2020.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/03.07.2020

03.07.2020

Through Video conferencing at 12:50 pm.

Present : None for the State.

Process Server ASI Kishan Pal joined through Cisco Webex.

Sh. Mayank Aggarwal, Trainee Judge also joined through Cisco Webex.

Accused Azad Hussain is absent.

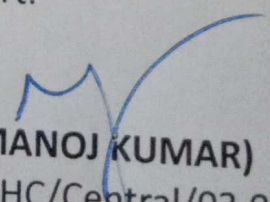
IO has filed an application electronically for declaring accused as proclaimed offender. IO submits that vide order dated 10.02.2020, proclamation was issued against accused for 09.04.2020, however, he failed to appear before the Court. IO further submits that publication in the leading newspaper and affixation at his last known address also done, but he failed to appear before the Court.

Heard.

There was complete lockdown in India on 09.04.2020 due to Covid-19. Courts were closed during the relevant time. State borders were also closed/sealed during initial lockdown period. Thus, in such circumstances, accused could not attend the Court.

Hence, application for declaring accused as proclaimed offender is hereby dismissed. IO is at liberty to move fresh application for issuing fresh process under Section 82 Cr. P.C.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06/THC/Central/03.07.2020

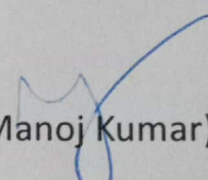
03.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None.

Ld. Counsel for accused has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue in this matter as he is out of station. So, no effective hearing can take place.

At request, be put up for purpose already fixed for 14.08.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.


(Manoj Kumar)

MM-06/Central/03.07.2020

03.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None for the State.

None.

Party/advocate could not be contacted as they are not picking up their phone.

So, no effective hearing can take place.

At request, be put up for purpose already fixed for 14.007.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/03.07.2020